

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH PUNE**



Original Application No. 60/2023 (WZ)

Earlier

( O. A. No. 456/2022 (PB) LP

Pavel Boloyangov

..... **APPLICANT**

V/S

State of Goa & Ors.

..... **RESPONDENTS**

**AFFIDAVIT IN REPLY OF THE  
RESPONDENT NO. 2**

**MAY IT PLEASE THE TRIBUNAL:**

I, Shri. Subhash K. Kambli, S/o. Late Krishna Kambli, age 51 years, Married, Secretary, V. P. Arambol, Indian National and r/o. H. No. 38/2, Colvale Bardez Goa do hereby Solemnly affirm and state on oath that:

1. I say that I am the Secretary of village Panchayat, Arambol for the period from 09/01/2024 till date.



2. I say that the Village Panchayat, Arambol has received the telephonic message from the applicant, Pavel Boloyangov informing the Panchayat that the garbage is being burned at Chanaiwada, arambol..
3. I say that upon receiving the complaint, the Panchayat immediately visited the site along with the applicant, Pavel Boloyangov. I further say that during the site inspection, it was noticed that unknown person has burnt garbage at Chanaiwada, Arambol.
4. I say that upon thorough inquiry with the ward member of the concerned ward and the owner of the property, Shri Sunil Gawade, it was understood that Shri Chinna Vannarashi has burnt garbage.
5. I say that the panchayat has imposed the fine of Rs. 5000/- (Rupees Five Thousand only) to Shri Chinna Vanarashi for burning garbage.
6. I say that the panchayat has further warned Shri Chinna Vanarashi not to burn the garbage anymore.



*Sh. Sunil Gawade*

7. I further say that the village panchayat is collecting the wet garbage from the commercial establishment by engaging the contractor, Shri Jagaram Nishad. The contractor takes the garbage to the MRF Shed for segregation and the segregated garbage is then transported to Garbage Treatment Plant at Saligao, Bardez Goa for disposal.



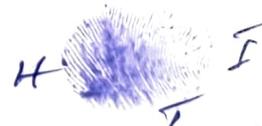
8. I state that whatever has been stated hereinabove is partly based on the records available with office of the village panchayat to which I have access and which I believe to be true and correct and partly based on legal submission which I believe to be true and correct.

SOLEMNLY AFFIRMED ON THIS 01<sup>ST</sup> DAY OF AUGUST, 2024 AT PERNEM, GOA.

*[Signature]*  
DEPONENT

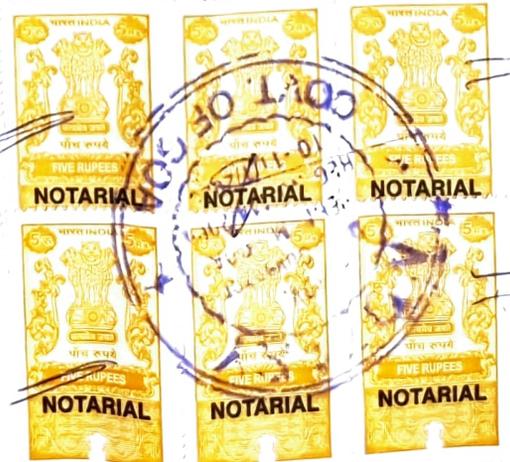
Identified and explained by me:

Aadhar No.  
6551 6334 3759



*Subha R. K.*  
I solemnly affirmed before me *Subha R. K.*  
*Kavli Corval* who has been identified before me  
Adh. no 6551 6334 3759 known to me personally  
Pernem on 1/8/2024 Reg. No. 2173/2024

*[Signature]*  
Adv. D. Y. Govenkār  
NOTARY  
PERNEM DIVISION  
GOA





## VILLAGE PANCHAYAT ARAMBOL

Taluka – Pernem – Goa 403524

Mobile No.9284207616

Email ID: vparambol@gmail.com

No.VPA/PER/NGT/2023-24/751

Date: 21/09/2023.

### NGT MATTER

To,  
The Dy. Collector & Sub Divisional Magistrate,  
Pernem Sub Division,  
Pernem – Goa.

**Sub:** Communication of directions passed by Hon'ble National Green Tribunal, PB, Pune vide order dated 16/08/2023, passed in OA No.60/2023 WZ) (Earlier OA No.456/2022/PB LP) Titled as Pavel Boloyangov VS. State of Goa & ors.  
**Ref.:** DC/PER/NGT-ARAMBOL/2023/2289 Dated 12/09/2023.  
**Ref.:** 41/2/2022/mc-sup/239 Dated 08/09/2023.

Sir,

This Panchayat is in receipt of the memorandum no.3/EOVP/BDO-PER/DCP/NGT/Arambol/2023-24/2857 dated 13/09/2023. It is to inform you that this Panchayat has received a telephonic message from Shri. Pavel Boloyangov garbage is burning at Chanaiwada Arambol. After receiving the message this Panchayat immediately visited the site alongwith Pavel Boloyangov during the site inspection it was noticed that unknown person burned the garbage at Chanaiwada Arambol. After making an enquiry through ward member the property owner Shri. Sunil Gawade has visited the site at the same time. Village Panchayat Secretary Shri Vijay Tilve has instructed/directed to Chinna Vanarashi henceforth not to make fire to the garbage. Also this Panchayat had fine of Rs. 5000/- (Rupees five thousand only) to Shri Chinna Vanarashi for your kind information enclosing herewith the challan copy of the same.

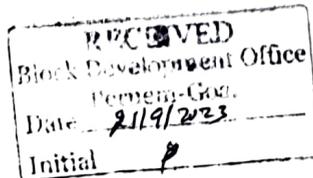
Further this is to inform you that this Village Panchayat collecting wet garbage from the commercial establishment by engaging the contractor Shri. Jagaram Nishad has taken to the MRF shed for segregation and further taken to the Saligao Treatment Plant at Saligao, Bardez – Goa for disposal.

This is for your kind information.

Thanking you.

Yours faithfully,

  
(Mr. Ajit Dhargalkar)  
V.P.SECRETARY  
V.P.Arambol  
Pernem, Goa.



#### Copy to:-

The Block Development Officer,  
Block Development Office,  
Pernem – Goa ... for information.

RECEIVED  
Entry Clerk 19/23  
Office Of the Dy. Collector  
Pernem - Goa

DUPLICATE

DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT

Opp. Saligao Seminary, Saligao, Bardez, Goa-403 511  
 The Goa Non-Biodegradable Garbage (Control) Act, 1996  
 [Sections 3, 4, 5 and 7 (h) of the Act]

Form No. 1

Book No. 01

Sr. No. A- 01218

Name of the Enforcement Authority (with address)	Vijay V. Tilve Y.P. Secretary
Case No.	18
Date and Time of the Offence	27.09.2022 at 3.45 PM
Place of Offence	Cawdewade, Arambol.
Section of the Act under which the offence is booked	Bur
Details of the offence/s	Burning of plastic waste in open area.
Name and address of the accused/defaulters	Chinna Vanzashi, C/O Shetty, #193 Vantamuri Colony, Janata Plot, Belgaum Shivaji Nagar, Belgavi
Names of witness with their addresses	Bhujji Halk, Sarpanch village panchayat Haemal.
Name and designation of the challaning officer with date	Vijay V. Tilve, Y.P. Secretary. Arambol V.P.
Signature/thumb impression of the defaulter/accused for receipt of the challan with date	

Whereas you are being prosecuted for the offence described above. You are required to attend the ..... on or before ..... if you wish to compound the case. Alternately, the case will be sent to the Judicial Magistrate of First Class at ....., for you to answer the said charge/s.

COMPOUNDING OF THE CASE (As provided under Section 11(i) of the Act)

Received an amount of Rs. 5000/- (Rupees Five thousand Only -) as COMPOSITION fee on ..... at ..... hrs. for the violation of the Goa Non-Biodegradable Garbage (Control) Act, 1996 (Goa Act No. 5 of 1997).

*[Signature]*

Received Receipt



*[Signature]*  
 Name and designation of the Compounding Officer with seal  
**V.P. SECRETARY**  
**V. P. ARAMBOL**  
**PLA. VEM GOA**